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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 16<sup>th</sup> October, 2019.

**No.LL(B).11/2005/71.** – The William Carey University (Amendment) Act, 2019 (Act No. 20 of 2019) is hereby published for general information.

**MEGHALAYA ACT NO. 20 OF 2019.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 9<sup>th</sup> October, 2019.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.*

## THE WILLIAM CAREY UNIVERSITY (AMENDMENT) ACT, 2019

**An**

**Act**

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth Year of the Republic of India as follows:-

- Short title and Commencement.**
- (1) This Act may be called the William Carey University (Amendment) Act, 2019.
  - (2) It shall come into force from the date of notification in the official Gazette.
- Amendment of the Preamble.**
- In the Preamble of the principal Act, for the words "ACTS Academy of Higher Education affiliated to ACTS Ministries Bangalore, India" appearing therein, the words "William Carey Foundation, B-52, Ramvatika, Post Chhani, District: Baroda, Village: Vadodara, Gujarat, India - 391740, a company incorporated under the Companies Act, 2013 (Act No. 18 of 2013) with the corporate identity number U80902GJ2017NPL100062" shall be substituted.
- Amendment of Section 2.**
- (1) The existing clause (vi) of Section 2 shall be deleted.
  - (2) In clause (xxix) of Section 2, for the words "ACTS Academy of Higher Education affiliated to ACTS Ministries Bangalore, India" appearing therein, the words "William Carey Foundation, B-52, Ramvatika, Post Chhani, District: Baroda, Village: Vadodara, Gujarat, India - 391740" shall be substituted.
- Amendment of Section 4.**
- (1) The existing sub-section (3) of Section 4 shall be substituted by the following, namely;  
"The headquarters of University shall be in Ri-Bhoi district, Meghalaya and it may have campuses or Regional Centres, Study Centres anywhere in Meghalaya with prior approval of the UGC and the State Government."
  - (2) In the proviso of sub-section (3) of Section 4 the words "and/or off-shore campuses" shall be omitted and the words "and the State Government" shall be inserted in between the words "UGC" and "to" and the words "in Meghalaya" shall be inserted after the words "regional centres".
- Amendment of Section 6.**
- (1) In the heading of Section 6 the words "and Affiliated Colleges" appearing therein shall be omitted.
  - (2) The existing sub-section (2) of Section 6 shall be deleted.
- Amendment of Section 7.**
- In clause (b) of Section 7 the words "India and abroad" shall be substituted by the word "Meghalaya".
- Amendment of Section 8.**
- In clause (f) of Section 8 the words "Affiliated Colleges" and the words "located in India and abroad" shall be omitted and word "Meghalaya" shall be inserted between the words "located in" and "in accordance".
- Amendment of Section 12.**
- (1) After the existing clause (b) of sub-section (3) of Section 12, the following proviso shall be inserted, namely-  
"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government."

- (2) After the new proviso of sub-clause (b) of sub-section (3) of Section 12 new sub-section (4) shall be inserted, namely -  
"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
- Amendment of Section 40.**
9. (1) In sub-section (1) of Section 40 for the words "The University shall be established an endowment fund of at least Rupees One Crore" appearing therein shall be substituted by the words "The University shall establish an endowment fund of at least Two crore".
- (2) The existing sub-section (4) of Section 40, shall be substituted by, namely-  
"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time".
- Amendment of Section 47.**
10. (1) In sub-section (4) of Section 47 the words "or other regulatory bodies" shall be inserted in between the words "UGC" and "make".
- (2) After the existing sub-section (4) of Section 47 the following proviso shall be inserted namely-  
"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangements for the affected students of the University, until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC,AICTE and other Regulatory Bodies".
- Amendment of Section 51.**
11. The existing Section 51 shall be substituted as follows, namely-  
"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."
- Savings.**
12. Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid unless revoked or annulled by the State Government.

**D. LYNGDOH,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law Department.